

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-07-2024 AT 10:30 AM**

CP(IB) No.673/7/HDB/2019

AND

IA (IBC) 1357/2024 in CP(IB) No.673/7/HDB/2019

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Bank of India

...Financial Creditor

AND

ECI Infra Towers Company Pvt Ltd
(Corporate Guarantor of ECI Engineering &
Construction Co. Ltd)

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA (IBC) 1357/2024

Learned Counsel Smt Mummaneni Vazra Laxmi, for applicant present through Video Conference.

Ms Kalpana, Liquidator present through Video Conference.

This being an application filed by the liquidator seeking for extension of liquidation process by 60 days which was already expired on 29.06.2024, inter alia, on the ground that pursuant to the direction of this Tribunal, the ARC has deposited the CIRP and Liquidation costs only on 28.06.2024 and therefore the remaining process of distribution and closure of liquidation proceedings still pending and as liquidation period is expired unless the liquidation period is extended by 60 days it would not be possible to complete the liquidation process. Hence the application.

Having regard to the facts and circumstances of this case we grant 60 days extension effective from 30.06.2024 with a direction to the liquidator to complete process within the extended time.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)